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(A) OA-280/98

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
30.6.98		<p>Heard learned Counsel for the Applicant and learned Additional Standing Counsel Shri Uma Ballav Mohapatra, appearing on behalf of the Respondents. Learned Additional Standing Counsel has filed copy of a letter from the petitioner to Director, NIC, New Delhi alongwith the orders passed thereon with copy to the learned counsel for the petitioner. According to this letter, the petitioner <sup>The first</sup> has decided to join to which he has been transferred and as per the orders passed thereon, he is due to be relieved this afternoon and also it has been ordered to sanction advance as per his entitlements. In view of this, learned counsel for the petitioner submits that the petitioner does not want to pursue this application. In view of this petition is dismissed of as not being pressed.</p> <p style="text-align: right;">J. V. M. 30.6.98 Vice-Chairman</p> <p style="text-align: right;">Member (Judicial)</p>	<p>for further orders reg. stay.</p> <p>Show cause not filed <del>not</del> Bench 23/6</p> <p>Show cause filed copy servd for hearing.</p> <p>29/6/98 Bench</p> <p><u>Order of 30-6-98</u></p> <p>A copy of Order may be given to both the counsels.</p> <p>3/7/98 Member</p> <p>03.07.98 S.O.-(J)</p> <p>Received copy <del>not</del> 6/7/98</p>